

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2207/2011

(Arising out of impugned final judgment and order dated 24/09/2010 in CR No. 213/2010 passed by the High Court Of Judicature at Allahabad)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(with appln. (s) for exemption from filing O.T. and may refer to remarks and permission to file rejoinder affidavit and office report)

Date : 08/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Ashok Desai, Sr. Adv.
 Ms. Rukhmini Bobde, Adv.
 Ms. Nandita Bajpai, Adv.
 M/s. Parekh & Co., Adv.

For Respondent(s) Mr. Amit Anand Tiwari, Adv.
 Mr. Vinayak Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List the appeal in the first week of February, 2017.

(DEEPAK MANSUKHANI)
AR-CUM-PS

(RAJINDER KAUR)
COURT MASTER